

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3280
ANSWERED ON:23.03.2005
MONITOR OF HIGH TECH PRODUCTS
Adhalrao Patil Shri Shivaji;Rao Shri Sambasiva Rayapati

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether a new agreement had been signed between the U.S. and India late last year that committed India to monitor not just the end use of high tech products but also the end users;
- (b) if so, the salient features of the said agreement alongwith the list of U.S. goods which are covered for end-use verification;
- (c) whether under the said agreement India will help the U.S. Government to carry out a reference check on organizations or companies which import sensitive technology; and
- (d) if so, the extent to which it is likely to be helpful to India?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (RAO INDERJIT SINGH)

- (a) & (b) Yes sir. India and the United States finalised an arrangement in September 2004 for end-use verification of selected dual use items subject to US licensing requirements or prohibitions. The focus of the arrangement is on end-use and not on end-users.
- (c) Under the arrangement, the Government of India would facilitate pre-license checks and post-shipment verifications in order to ensure the security of high-technology trade with the United States.
- (d) As a result, the US Government has adopted more liberal and predictable licensing policies. This has led to expansion of high-technology commerce between the two countries.